

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) (Insolvency) 530 and 700 of 2019

In the matter of :

Vijay Kumar V Iyer

Appellant

Vs

Bharti Airtel Ltd & Bharti Hexacom Ltd & Ors

Respondent

Mr. Raju Ramachandran, Sr. Advocate, Mr Sumesh Dhawan, Mr. Vaijayant Paliwal and Ms Charu Bansal, Advocates for appellant.

Ms Mehak Suri, Advocate for R1 and R2.

Mr Raunak Dhillon, Ms Ananya Dhar Choudhury, Mr Parikalp Gupta, Advocates for R3 and R4.

ORDER

05.03.2020- Learned counsel for the Respondents seeking adjournment on the ground that the arguing counsel is not available. However, learned counsel for the Appellant is opposing the prayer.

2. The matter is pending since long and as per convenience of the parties the case is listed today. In such circumstances we are inclined to give further adjournment.

3. However, the parties may file written submissions by 18th March, 2020 not more than five pages. **Reserved for Judgement.**

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr. Ashok Kumar Mishra)
Member (Technical)

Bm/kam